

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 342/MP/2022**

Subject : Petition under Sections 79(1)(c), (e) and (k) read with 17(3) and 18 of the Electricity Act, 2003 seeking amendment and transfer of the Petitioner's inter-state transmission licence.

Date of Hearing : 23.3.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Essar Power Transmission Co. Ltd. (EPTCL)

Respondents : Central Transmission Utility of India Ltd. (CTUIL) and 10 Ors.

Parties Present : Shri Anand Ganesan, Advocate, EPTCL  
Ms. Kritika Khanna, Advocate, EPTCL  
Shri Nitin Gaur, Advocate, MPPMCL  
Shri Hemant Singh, Advocate, ATL  
Shri Lakshyajit Singh Bagdwal, Advocate, ATL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Ms. Astha Jain, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Bhaskar Wagh, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL  
Ms. Kavya Bhardwaj, CTUIL  
Ms. Ananya Ghosh, Advocate, AMNSIL  
Shri Dushyant Manocha, Advocate, AMNSIL  
Ms. Doel Bose, Advocate, AMNSIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner submitted that vide Record of Proceedings for the hearing dated 19.1.2023, the Commission had directed CTUIL to file its recommendations within two weeks and permitted the Petitioner to file its response thereon within two weeks thereafter. However, CTUIL filed its recommendations yesterday only and the Petitioner may thus be permitted additional time to file its response thereon.

2. Considering the submission made by the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its response within three weeks.
3. The petition shall be listed for hearing on 25.5.2023.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**